

ITEM NO.1502

COURT NO.5

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8157/2024

SHRIPAL & ANR.

Appellant(s)

VERSUS

NAGAR NIGAM, GHAZIABAD

Respondent(s)

(IA No. 107735/2019 - EXEMPTION FROM FILING O.T.)

WITH

C.A. No. 8158-8179/2024 (III-A)

(IA No. 46482/2021 - APPLICATION FOR SUBSTITUTION, IA No. 127209/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 46484/2021 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN., IA No. 127208/2023 - DISCHARGE OF ADVOCATE ON RECORD AND IA No. 112638/2019 - EXEMPTION FROM FILING O.T.)

Date : 31-01-2025 These appeals were called on for pronouncement of Judgment today.

For Parties :

Ms. Amiy Shukla, Adv.
Mr. Shakti Vardhan, Adv.
Mr. Shantanu Kumar, AOR

Mr. Malak Manish Bhatt, AOR

Mr. Gautam Awasthi, AOR
Mr. Devanshu Yadav, Adv.
Mr. Kartik Yadav, Adv.Mr. Dinesh. P. Rajbhar, Adv.
Ms. Anzu. K. Varkey, AORMr. Girijesh Pandey, Adv.
Ms. Alpana Pandey, Adv.
Mr. Sohan Lal Adak, Adv.
Mr. Avanish Pandey, Adv.
Mr. Sriram P., AOR

Hon'ble Mr. Justice Vikram Nath pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Prasanna B. Varale.

Application for substitution is allowed after condoning the delay and setting aside the abatement, if any.

The appeal(s) filed by the workmen are allowed and the appeal(s) filed by Nagar Nigam, Ghaziabad are dismissed in terms of the signed reportable judgment.

Pending application(s) shall also stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

(Signed reportable judgment is placed on the file.)